

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
STARRED QUESTION NO. 149
ANSWERED ON 01ST AUGUST, 2024**

RENEWAL OF DRIVING LICENCES

***149. SHRI GIRIDHARI YADAV:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

be pleased to state:

- (a) whether driving licences have to be renewed every five years when a person attains the age of 40 years under the Motor Vehicles Act, 1988 and if so, the details thereof;**
- (b) whether the said provision was made when the average life expectancy of people was 50 years;**
- (c) whether the average life expectancy of people has now assessed to be 70 years and if so, the details thereof; and**
- (d) whether the Government proposes to do away with the said provision, if so, the time by which it is likely to be done and if not, the reasons therefor?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE LOK SABHA STARRED QUESTION NO. 149 ANSWERED ON 01.08.2024 ASKED BY SHRI GIRIDHARI YADAV REGARDING RENEWAL OF DRIVING LICENCES.

(a) No, Sir. Section 14(2)(b) of the Motor Vehicles Act, 1988 states that if the person obtaining the licence, either originally or on renewal thereof,—

(i) has not attained the age of thirty years on the date of issue or, renewal thereof, be effective until the date on which such person attains the age of forty years; or

(ii) has attained the age of thirty years but has not attained the age of fifty years on the date of issue or, renewal thereof, be effective for a period of ten years from the date of such issue or renewal; or

(iii) has attained the age of fifty years but has not attained the age of fifty-five years on the date of issue or, renewal thereof, be effective until the date on which such person attains the age of sixty years; or

(iv) has attained the age of fifty-five years on the date of issue or as the case may be, renewal thereof, be effective for a period of five years from the date of such issue or renewal.

(b) and (c) Driving Licence is a skill based document issued subject to test of competence to drive, medical fitness certificate and other conditions and is not dependent on average life expectancy.

(d) No such proposal is under consideration.
